

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1124-1125 of 2020

IN THE MATTER OF:

Mr. Vineet Khosla

...Appellant.

Versus

M/s. Edelweiss Asset Reconstruction Company Ltd.

& Ors.

...Respondents.

Present:

**For Appellant: Mr. Deepak Khosla, Mr. Shoron Paul,
Mr. Shenoy Das, Advocates.**

**For Respondent: Mr. Arun Kathpalia, Sr. Advocate for R-1.
Mr. Abhishek Anand, Mr. Viren Sharma,
Advocates for R-2,4&5.**

**Mr. RP Agarwal, Ms. Manisha Agarwal (Caveators)
for R-1.**

**ORDER
(Virtual Mode)**

05.04.2021 Learned Counsel for the Appellant wants time to file Rejoinder. Learned Sr. Counsel for Respondent No. 1 submits that he wants to file copy of Section 7 Application Form 1 along with annexures which was filed before the Adjudicating Authority and which was admitted.

2. Learned Sr. Counsel for Respondent No. 1 may do so within a week.
3. The Appellant to file Rejoinder within a week, thereafter.
4. Parties may file brief 'Written-Submissions' Not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, separately, within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **11th May, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**